

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 162 /ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 18.01.2018

NAME OF THE COMPANY: Daimleer Financial Services Pvt Ltd vs. Eram
Infra Projects Pvt Ltd
SECTION OF THE COMPANIES ACT: U/S 7 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1. 10	Mohit Gautam	Adv.		Mohit
2.				

CP No. (IB) 162/ALD/2017

Sh. Mohit Gautam, Advocate for the petitioner. Today, also there is no representation from Corporate Debtor Company. The case is fixed for argument.

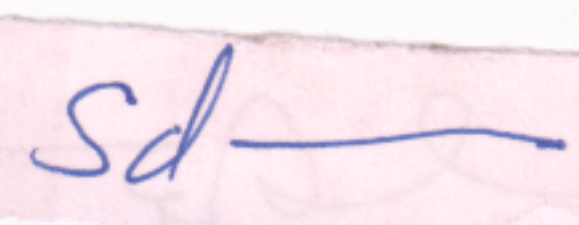
However, today ⁱⁿ morning advocate Rakesh Kumar mentioned the case on behalf of petitioner counsel M/s Shrankhla Yadav to pass over the matter as she did not arrive.

After passing over when the matter is called for hearing, Sh. Mohit Gautam, advocate also ^{said} cautious his appearance for the petitioner and insisting for hearing ^{of} the final argument, but it is ^{not} made clear to us ^{as to} who is senior and arguing counsel to the present matter. Hence, it is expected that Advocate Shrankhla Yadav to remain present in the next hearing before this court.

The matter to be listed on 7th Feb.2018.

Date: 18/01/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)